

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

IB NO. (IB)-244(ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.04.2018**

**NAME OF THE COMPANY:** Indian Bank V/s. M/s. Athena Demwe Power Ltd.

**SECTION OF THE COMPANIES ACT:** 7 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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Present: Mr. Yatin Sachdeva, Indian Bank


**ORDER**


It is submitted that vide order dated 03.04.2018 passed by this Bench, the prayer for relieving the RP was accepted and the period of executing the resolution plan was also extended.

The COC has proposed the name of Mr. Umesh Garg whose consent and certificate of eligibility is placed on record. In view of the same, this Bench hereby confirms his appointment as the RP and he is directed to take such other and further steps that are statutorily required within the extended period granted by the Bench. Let report be filed by the new RP before the next date of hearing.

It is also submitted that 8 expressions of interest have been received.

To come up on 14<sup>th</sup> May, 2018.

  
**(Deepa Krishan)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**